

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1289 of 2000

New Delhi, this the 13th day of December, 2000

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL.)

1. Rajeev Kumar  
S/o Shri Daulat Ram  
R/o 82, Sarai Nazar Ali,  
Ghaziabad (U.P.)

2. Raj Kumar  
S/o Shri Sadhu Ram Balmiki  
R/o Village Rajapur  
Post Rajapur, Near Balmiki Mandir,  
Ghaziabad (U.P.)

- APPLICANTS

(By Advocate: Shri S.K. Gupta, pro bono for Shri B.S. Gupta)

Versus

1. Union of India  
through Secretary  
Ministry of Finance, North Block  
New Delhi

2. The Chief Commissioner  
Income Tax Department  
Aay Kar Bhawan, Civil Lines  
Kanpur

3. The Commissioner  
Income Tax Department  
Aay Kar Bhawan (H.Q.)  
Meerut

4. The Addl. Commissioner  
Income Tax Department  
Ghaziabad (U.P.)

- RESPONDENTS

(By Advocate: Shri V.P. Uppal)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl.)

This OA has been filed by two applicants seeking quashing of the verbal order of termination dated 5.6.2000 and conferment of temporary status in terms of Govt. of India Scheme dated 10.9.93.

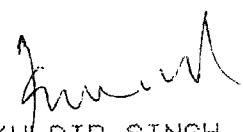
2. Shri Uppal, learned counsel appearing on behalf of respondents, submits that so far applicants' prayer regarding quashing of verbal order of termination is



concerned, that has already been met by respondents and applicants have been re-engaged.

3.. As regards applicants' prayer regarding conferment of temporary status, I direct the respondents that they shall pass an order conferring temporary status upon the applicants if they fulfil the eligibility conditions as per Govt. of India Scheme dated 10.9.93 for conferment of temporary status, within one month from the date of receipt of a copy of this order.

4.. O.A. stands disposed of with the above directions. No costs.

  
( KULDIP SINGH )  
MEMBER (JUDL.)

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